

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 3
(IB)-655(PB)/2020

IN THE MATTER OF:

Kamal Kumar Dang
Vs.

V.S Developers Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 04.03.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant -

ORDER

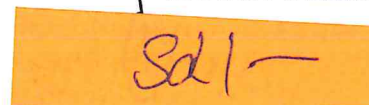
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of corporate debtor-respondent.

Process dasti.

List for further consideration on 27.03.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)